

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 102
(IB)-532(ND)/2023
IA- 1828/2024

IN THE MATTER OF:
Kapil Choudhary

... **Appellant/Petitioner**

Under Section: 94(1) of IBC, 2016

Order delivered on 03.05.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the RP : Adv. Yogender Pal Singhal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1828/2024: Mr. Yogender Pal Singhal I.P. is directed to clarify regarding his position for taking the stand before this Tribunal on 02.05.2024 that in the order dated 22.04.2024 the number of IA i.e. 1828 by 2024 and the provision of the Rule 154, under which the IA was preferred was not reflected, as in the cause list of 22.04.2024, no IA was listed. For the sake of convenience, the serial number 220 of the cause list are reproduced herein below.

220	(IB)- 532(ND)/2023	Main Matter	Further Consideration	U/s 94(1)of IBC Code,2016	Kapil Choudhary	Yogender Pal Singhal
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Let the needful be done within one week.

List on 16.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)